

**GOVERNMENT OF INDIA
MINISTRY OF MINORITY AFFAIRS
LOK SABHA
UNSTARRED QUESTION No.1303
TO BE ANSWERED ON 23.11.2016**

Transferring Haj Affairs

1303. SHRI KODIKUNNIL SURESH:

Will the Minister of MINORITY AFFAIRS be pleased to state:

- (a) whether the Government has decided in principle to transfer Haj affairs from the Ministry of External Affairs (MEA) to the Minority Affairs;
- (b) if so, the details thereof;
- (c) whether various State Haj committees have expressed various concerns including smooth functioning of Haj pilgrimage being hampered due to the shifting of Haj affairs and if so, the details thereof;
- (d) whether the Government would convene a national conclave to address the concerns of representatives of various organizations and State Haj committees; and
- (e) if so, the details thereof?

ANSWER

**MINISTER OF STATE IN THE MINISTRY OF MINORITY AFFAIRS
(SHRI MUKHTAR ABBAS NAQVI)**

- (a) and (b) The work related to Management of Haj Pilgrimage, including administration of the Haj Committee Act, 1959 (51 of 1959) and the rules made thereunder has been transferred from Ministry of External Affairs to Ministry of Minority Affairs from 1st October, 2016. Cabinet Secretariat has amended "The Government of India (Allocation of Business Rules), 1961" vide their Notification dated 19.09.2016.
- (c) No, Madam.
- (d) and (e) Consultations with Haj Committees and State Government representatives are held from time to time. The last such meeting with State Haj Committees was organized by Haj Committee of India on 24.10.2016 in Mumbai
